

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

\*\*\*\*\*

REMINDER - II

The Principal District & Sessions Judge,  
Bandipora /Baramulla/Bhaderwah (Doda)/  
Ganderbal/Jammu/Kathua/Kargil /Kulgam/Leh/Poonch/  
Ramban/Samba/Shopian/Srinagar .

No.: 23690 / Sts. Dated. 13-09-2017.

Sub:- Rajya Sabha Starred/Unstarred question Diary No. U1564, U282  
for 10-03-2017 regarding setting up of special Courts and fast track  
Courts.

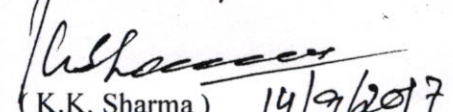
Sir,

Kindly refer to this Registry's Letter No. 31951-  
74/Sts. dated 03-03-2017 and No. 15118-37/Sts. dated 26-07-  
2017, on the subject cited above, it is submitted that the  
aforementioned requisite (Consolidated) information is still  
awaited from your side despite lapse of more than SIX months.

In this connection, you are once again requested to provide  
the said information to this Registry within two day's positively  
through return by e-mail [hcjmu@nic.in](mailto:hcjmu@nic.in) and Tele-Fax No. 0194-  
2506639. So, that we may able to transmit the same to the  
concern quarter as desired.

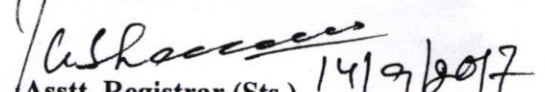
The matter may be treated as **Most Urgent**.

Yours faithfully'

  
(K.K. Sharma) 14/9/2017  
Asstt. Registrar (Sts.)

No. 23690-91/sts Dated: 13-09-2107

Copy to :- Incharge NIC for uploading on the High Court website.

  
Asstt. Registrar (Sts.) 14/9/2017